

**Notification under banking companies  
(Acquisition and Transfer of undertakings) Act, 1970**

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI M.V.  
CHANDRASHEKHARA MURTHY): I beg to  
lay on the Table:-

(1) A copy of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 Of the banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:-

- (i) The Union bank of India Officer Employees' Conduct) (amendment) Regulations, 1992, published in Notification No. OCR. 3 in Gazette of India dated the 12th December, 1992.
- (ii) The Dena Bank Officer Employees' (Conduct ) (Amendment) Regulations, 1992, published in Notification No. IR; 5496 in Gazette of India dated the 26th December, 1992.

[Placed in Library. See No. LT. 3723/93]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year 1991-92 alongwith a statement of Assets and Liabilities and Profit and Loss Accounts of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Finance Corporation of India for the year 1991-92.

[Placed in Library. See No. LT. 3724/93]

13.28 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of rule 127 of the Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 23rd March, 1993, agreed without any amendment to the National Thermal Power Corporation Limited, the national Hydroelectric power Corporation Limited and the North Eastern Electric Power corporation Limited (Acquisition and Transfer of Power Transmission Systems) Bill, 1993 which was passed by the Lok Sabha at its sitting held on the 16 th March, 1993."
- (ii) In accordance with the Provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 23rd March, 1993, agreed without any amendment to the Essential Commodities (Special Provisions) Amendment Bill, 1993 which was passed by the Lok Sabha at its sitting held on the 17th March, 1993."
- (iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd March, 1993, agreed without any amendment to the interest on De-

laid Payments to Small Scale and Ancillary Industrial Undertakings Bill, 1993 which was passed by the Lok Sabha at its sitting held on the 18th March, 1993."

(iv) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 23rd March, 1993, agreed without any amendment to the Gold Bonds (Immunities and Exemptions) Bill, 1993 which was passed by the Lok Sabha at its sitting held on the 19th March, 1993."

(v) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 24th March, 1993, agreed without any amendment to the Industrial Finance Coproation (Transfer of Undertaking and Repeal) Bill, 1993 which was passed by the Lok Sabha at its sitting held on the 22nd March, 1993."

(vi) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 24th March, 1993, agreed without any amendment to the Foreign Exchange Regulation (Amendment) Bill, 1993 which was passed by the Lok Sabha at its sitting held on the 23rd March, 1993."

(vii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in

the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 24th March, 1993 agreed without any amendment to the Indian Medical Council (Amendment) Bill, 1993 which was passed by the Lok Sabha at its sitting held on the 22nd March, 1993."

(viii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 24th March, 1993, agreed without any amendment to the Dentists (Amendment) Bill, 1993 which was passed by the Lok Sabha at its sitting held on the 22nd March, 1993."

(ix) "In accordance with the provision of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Oilfieds (Regulation and Development) Amendment Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 22nd March, 1993, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(x) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 24th March, 1993, agreed without any amendment to the Wild life (Protection) Amendment Bill, 1993 which was passed by the Lok Sabha at its sitting held on the 19th March, 1993."